

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6798  
ANSWERED ON:06.05.2010  
RAILWAY LAND ON LEASE  
Jeyadural Shri S. R.

**Will the Minister of RAILWAYS be pleased to state:**

(a) The details of railway land leased out occupied illegally and lying un-utilized in the State of Tamilnadu alongwith the annual revenue generated through the lease; and

(b) the steps taken by the Railways to get this land under its utilization?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) & (b): Railways do not maintain data State-wise. The state of Tamilnadu is covered by Southern and South Western Railway. Areas of land leased, under encroachment and presently lying vacant on these railways are as under:

Railway	Land leased/licensed (in acre)	Land under encroachment (in acre)	Vacant land (in acre)
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Southern	753	155	5673
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South Western	128	40.27	2255
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Annual revenue generated through leasing/licensing on Southern and South Western Railways during 2009-10 has been Rs.77.7 crore & Rs. 47.6 crore, respectively.

Vacant/unutilized land is required for railways own developmental works such as doubling, gauge conversion, yard remodeling and traffic facility works, servicing the track & structures as well as development of various infrastructural works in addition to commercial development wherever feasible.

As regards encroachments, Railways are engaged in a continuous exercise to remove encroachments and safeguard its land boundaries. Removal of encroachments is taken up as per provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971.